

पेट्रोलियम तथा रसायन मंत्रालय में राज्य-
मंत्री (श्री रघुरमैया): (क) मामला

परीक्षाधीन है।

(ख) और (ग). प्रश्न नहीं उठता।

**PRICES OF GOODS PRODUCED BY
M/s. SARABHAI CHEMICALS**

5574. ✓ SHRI MADHU LIMAYE :
Will the Minister of PETROLEUM
AND CHEMICALS be pleased to
State :

(a) whether it is a fact that the prices
of the consumer goods produced by
M/s. Sarabhai Chemicals are much
higher than the prices of similar goods
produced by other companies ; and

(b) if so, whether Government would
taken action to remove this difference
in the prices ?

THE MINISTER OF STATE IN
THE MINISTRY OF PETROLEUM
AND CHEMICALS (SHRI RAGHU-
RAMAIAH) : (a) It is presumed that
the question seeks information about
the pharmaceuticals produced by the
company. The retail prices of these
items are comparable with those of
other companies.

(b) Does not arise.

PUBLIC UNDERTAKINGS

5575. SHRI ABDUL GHANI DAR
Will the Minister of FINANCE be
pleased to state :

(a) the total investment made in the
public undertakings at present ;

(b) whether it is a fact that orders
worth crores of rupees are being can-
celled every year because of poor
quality of manufacture in these under-
takings ;

(c) if so, the amount of orders can-
celled during the last five years ; and

(d) the steps which are being taken
to improve the quality of goods ?

THE DEPUTY PRIME MINISTER
& MINISTER OF FINANCE (SHRI
MORARJI DESAI) : (a) The invest-
ment in Central Government indus-
trial and commercial undertakings as
at the end of 1966-67, the latest year for
which the accounts of all the enterprises
are available, was Rs. 2,841 crores.

(b) and (c) . Since orders for pro-
ducts once placed by prospective buyers
may be cancelled for various reasons
such as availability of other substitute
products for their requirements, the
requirements not materialising at all,
etc., including possibly a subsequent
appreciation of the quality of the pro-
ducts in question, it may not be possible
to obtain the figures of orders cancelled
because of poor quality of manufacture
alone except to the extent that this
arises out of a specific Clause in the
contract between the two parties.
However, information to the extent
possible is being collected and will be
placed on the Table of the House as
early as possible.

(d) The need for improving the
quality of goods manufactured is
engaging constant attention of the
respective managements.

**MISUSE OF ADVANCE PAYMENTS BY
FIRMS**

5576. SHRI JOTIRMOY BASU :
SHRI R. BARUA :
SHRI N. K. SANGHI :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA
NAIDU :
SHRI ANBUCHZHIAN :

Will the Minister of WORKS,
HOUSING AND SUPPLY be pleased
to state :

(a) whether it is a fact that he re-
ported on the 27th July, 1968 to the
Purchase Advisory Council a few
cases wherein certain unscrupulous
firms had misused the facilities of
advance payments admissible in terms
of the general conditions of contract
with the Directorate General, Supplies
and Disposals ;